

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

....

NEW DELHI, THE 13TH APRIL, 1976.

NOTIFICATION
INCOME-TAX

No.1285 (F.No.404/79/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri J.K. Gorhe, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri P.M. Laukar, made under Notification No.872 (F.No.404/61/75-ITCC) dated the 15th April, 1975, is hereby cancelled with effect from the 1st May, 1976.

3. This Notification shall come into force with effect from the 1st May, 1976.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. (F.NO.404/79/76-ITCC):

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4. Comptroller & Auditor General of India, New Delhi.
5. Accountant General, Maharashtra, Bombay.
6. Chief Secretary to the Govt. of Maharashtra, Bombay.
7. Shri P.H. Ranchandani, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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Deputy Secretary to the Govt. of India.

AUTHORISED FOR ISSUE.

J. S. Prasad
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OFFICER ON SPECIAL DUTY
DIRECTORATE OF INSPECTION (RSP)